



THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2011/3910 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Shri Amir Uddin Ahmed,
District & Sessions Judge,
Karbi Anglong, Diphu.

Dated Guwahati the 26th July, 2019.

Sub: **Casual leave .**
Ref:- Your letterNo. DJKA/10168/19 dtd. 25.07.2019.

Sir,
With reference to the above, I am directed to inform you that, your prayer for ex post facto grant of casual leave on 22.07.2019 has been granted/rejected.

Yours faithfully,

Sdt-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2011/3911 / dated 26.07.19
Copy to.

- ✓ 1. The Systems Analyst, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)
Pabr